

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 364 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

**NAME OF THE COMPANY: M/s Vesuvius India Ltd. Vs. M/s Fenace Auto Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Mr. Mohinder Vig and Mr. Vinay Khurana

For the Respondent (s): Mr. Sahil Sethi

**ORDER**

Reply has been filed by the Respondent. During the course of the argument, it is found expedient that the ledger account of the Operational Creditor should be filed. Steps be taken before the next date of hearing.

To come up on 8<sup>th</sup> November, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**